

envisages to explore ways to unlock the potential of the airport land by liberalising the end-use restrictions commercial use of airport.

(b) Government has decided to disinvest in Air India. However, there is no decision to put land and building assets of the airline on sale at this stage.

(c) Does not arise in view of (b) above.

(d) No, Sir.

(e) Does not arise in view of (b) and (d) above.

#### **Land at subsidised rate for development of airports**

332. SHRI N. GOKULAKRISHNAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that India will need to construct airports to handle an additional 500-600 million passenger by 2030;

(b) whether it is also a fact that the 55 new airports that are estimated to be required by 2030 will need 150,000 to 200,000 acres of land to be allocated for their development;

(c) whether it is also a fact that all of this will require US \$ 36-45 billion of investment; and

(d) whether it is also a fact that the US \$ 45 billion investment number assumes that Government will give land for airport development at subsidised rates?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) Yes, Sir.

(b) No Such assessment has been made by the Government. However, Government of India (GoI) has granted "in principle" approval for setting up of the 19 Greenfield airports and has further granted "site clearance" approval for setting up of the another 7 Greenfield airports.

(c) and (d) No Such assessment has been made by the Government.

#### **Airbus A 320**

333. SHRI R. VAITHILINGAM: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Government has taken up the issue of constant troubles with the engines of the Airbus A320 (new engine option) with the U.S. engine manufacturer;